

(c) if so, whether Government intend to revive the Project and implement the same in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) to (c). The State Government of Uttar Pradesh had prepared in 1964 only a preliminary report for a Multipurpose project on the Rapti at Jalkundu for irrigation, power and flood control at an estimated cost of Rs. 65 crores after carrying out investigations with the cooperation of H.M.G. Nepal. However, taking into account the likely submersion of areas in Nepal territory the State Government did not pursue the finalisation of the project after detailed investigations. The State Government have at present, a proposal to investigate a storage reservoir only for moderation of floods.

Purchase of Electricity Produced in Karnali Project in Nepal

384. SHRI B. R. SHUKLA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether India has decided to purchase bulk of electricity to be produced in the Karnali Project in the territory of Nepal;

(b) when the electricity supply from this project will be available to India and at what rates; and

(c) whether India is also making any financial investment in the project, and if so, to what extent?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) Yes, Sir.

(b) and (c). The programme of implementation of the project, requirement of any financial investment by India and the tariff for sale of power have yet to be worked out and considered.

Appointment of Judges of High Courts and Supreme Court

385. SHRI B. R. SHUKLA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the amount of Income-tax assessed against or paid by an Advocate is taken into consideration in his appointment as judge of a High Court or Supreme Court; and

(b) whether High Courts maintain lists of eminent advocates of the District Bar for considering their suitability for appointment as judges of High Courts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) The professional income assessed to income tax gives an idea of the volume of practice and standing which an advocate enjoys at the Bar. Accordingly, this factor is, *inter alia*, taken into account while assessing suitability for appointment.

(b) The Chief Justice and his colleagues are expected to know the merit and ability of each Advocate appearing before them, including members of the District Bar, for the purpose of assessing suitability for appointment to the High Court.

Train Services run by T.A. Units in Northeast Frontier Railway in June, 1973

386. SHRI B. R. SHUKLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether in the last week of June, 1973, T.A. Unit was called out for restoration of normal train services in Northeast Frontier Railway; and

(b) if so, the facts of the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). In the last week of June, 1973